

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA/2157/2024 IA/2949/2024 C.P. (IB)/807(MB)2023

IN THE MATTER OF

Lekha Enterprises Private Limited

Vs

Sankalp Siddhi Developers Privatelimited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Operational Creditor: Advocate Chetan Kavdia (VC)

For the Respondent:

ORDER

Adjourned to **05.08.2024**. To be taken up at **02:30 p.m.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)